

SHRI RAM KAPSE (Thane): Sir, constitutionally the matter should have been brought to the Parliament, but it has not been brought. So, we both, myself and Mr. Ram Naik would like to move a Privilege Motion against the Railway Minister on this matter.

[Translation]

SHRI DAU DAYAL JOSHI(Kota): Mr. Speaker, Sir, my submission is that in 1988 in Rajasthan the Vijaya Bank gave a loan of Rs. 3 crore to the R.S.P. Vegetable Products Company which in turn mortgaged a tanker filled with 80% water and 20% oil to the Bank. A bank official had examined the tanker at that time. For the last four years the water tanker was lying with the bank. Since the period of four years expired, an Inspector examined the tanker last Friday and found to his utter dismay that it had only 20% oil and the rest 80% was water. My submission is that in spite of such a big scandal, the company pleaded again that it was running in loss and applied to the B.I.F.R. for loan. It reiterated to the Vijaya Bank that it is in continuous loss and asked for a loan of Rs. 2 crore and submitted a fresh application.

I am raising this matter during the Zero Hour so that the official who had declared the tanker filled with oil, should be punished. A police enquiry should be conducted against the vegetable oil mill and an impartial enquiry should be conducted in the embezzlement of Rs. 3 crore which were given as loan to the company. Since the bank-scams have been discussed elaborately today and this is comparatively minor one my request is that the Government should pay attention to it immediately and take action on it.

MR SPEAKER: Shri Joshi, you should raise this issue tomorrow. Leave it today. You may begin from here tomorrow.

MR. SPEAKER: Now papers to be laid. Shri Ashok Gehlot.

PAPERS LAID ON THE TABLE

Report of the Comptroller and Auditor General of India - Union Government (No. 5 of 1991) - (Commercial)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Ashok Gehlot, I beg to lay on the Table— A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government - (No. 5 of 1991) - (Commercial) - The Handicrafts and Handlooms Exports Corporation of India Limited under article 151 (1) of the Constitution. [Placed in Library. See No. L.T.-2002/92]

Report of the Comptroller and Auditor General of India - Union Government (No. 7 of 1991) - Commercial

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Balram Singh Yadav, I beg to lay on the Table A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 7 of 1991) - Commercial - Hindustan Zinc Limited under article 151(1) of the Constitution. [Placed in the Library. See No. L.T.-2003/92]

Statement correcting reply to USQ No 6 dated 20.11.91 re. unauthorised construction in Vasant Enclave and reasons for delay in correcting the reply etc.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): I beg to lay on the Table:-

(1) A statement (Hindi and English versions)

[Placed in Library. See No. LT-2007/92]

(i) Correcting the reply given on the 20th November, 1991 to Unstarred Question No. 6 by Shri Keshari Lal, M.P. regarding unauthorised constructions in Vasant Enclave; and

13.47 hrs

COMMITTEE ON SUBORDINATE LEGISLATION

Second and Third Reports

(ii) The reasons for delay in correcting the reply.

[Placed in Library See No LT-2004/92]

[English]

SHRI SOMNATH CHATTERJEE

(Bolpur): I beg to present the Second and Third Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

(2) A statement (Hindi and English versions) correcting the reply given on the 6th May 1992 to Unstarred Question No. 9298 by Shri Chandulal Chandrakar, M.P. regarding allotment of DDA flats.

[Placed in Library See No LT-2005/92]

MR. SPEAKER: Item No. 6. The Law Minister

Notification under International Airports Authority Act 1971 etc.

13.48 hrs

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table:-

[English]

(1) A copy of the International Airports Authority of India (Lost Property) Amendment Regulations, 1992 (Hindi and English versions) published in Notification No. 1(7)/74-BM in Gazette of India dated the 21st February 1992 under sub-section (4) of section 37 of the International Airports Authority Act, 1971.

[Placed in Library See No Lt 2006/92]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to move for leave to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959.

(2) A statement (Hindi and English versions)

MR. SPEAKER: The question is:

(i) Correcting the reply given on the 23rd March 1992 to Unstarred Question No. 4152 by Shri Nani Bhattacharya, regarding International Airlines from major airports; and

"That leave be granted to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959."

The motion was adopted

(ii) The reasons for delay in correcting the reply.

SHRI RANGARAJAN KUMARAMANGALAM: I introduce the Bill